

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 10.11.2020**

**Misc. Application No. 254 of 2020  
(Delay Application)  
And  
Appeal No. 168 of 2020**

G.V. Films Ltd. ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Sara Sancheti, Advocate i/b Sancheti & Sancheti for the Appellant.

Mr. Chirag Bhavsar, Advocate with Mr. Harshad Vyas, Advocate i/b MDP & Partners for the Respondent.

**AND  
Appeal No. 274 of 2020**

G.V. Films Ltd. & Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Mr. Sean Wassoodew, Advocate for Appellants.

Mr. Chirag Bhavsar, Advocate with Mr. Harshad Vyas, Advocate i/b MDP & Partners for the Respondent.

**ORDER:**

1. We have heard Ms. Sara Sancheti, learned counsel and Mr. Sean Wassoodew, learned counsel for the appellants and Mr. Chirag Bhavsar, learned counsel along with Mr. Harshad Vyas, advocate for the respondent through video conference.

2. Three weeks time is allowed to the appellants to file rejoinder. List these matters on December 03, 2020.
3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
4. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C.K.G. Nair  
Member

Justice M. T. Joshi  
Judicial Member